

CENTRAL ADMINISTRATIVE TRIBUNAL**LUCKNOW BENCH**

Original Application No.137/2007

This the 18th Day of April 2007

HON'BLE MR. A.K. SINGH, MEMBER (A).

Amarjeet Singh, aged about 48 years. Son of Sardar Deleep Singh, Resident of 554 Ka-106, Arjun Nagar, Alambagh, Lucknow.

...Applicant.

By Advocate: Shri R.L. Misra.

Versus.

1. Union of India through the Secretary to Government Railway Department (N.R.), Central Secretariat, New Delhi.
2. Railway Board through the General Manager, N.R., New Delhi.
3. Senior Divisional Mechanical Engineer, Loco Running Shed, Alambagh, Lucknow.
4. Senior Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow.
5. Divisional Railway Manager, Northern Railway, Lucknow.

...Respondents.

By Advocate: Shri Ajmal Khan.

ORDER (Oral)**BY HON'BLE MR A.K. SINGH, MEMBER (A)**

Heard. Learned counsel for the respondents Shri Ajmal Khan submits that the O.A. is not maintainable in law. Accordingly to him the case was earlier decided in the year 1993 in O.A.No.466/1991 (L) and suitable directions were issued by this Tribunal. Now another O.A. cannot be filed on the same matter and that too seeking the

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same relief. Court agrees with this view. The counsel for applicant seeks time to file another petition for a suitable direction to the respondents as provided under Law vis-a-vis direction given in O.A.No.455/1991 dated 26.4.1993. The request is accepted. The learned counsel for respondents has no objection to withdrawal of the O.A. Accordingly, the O.A. is dismissed as withdrawn. The applicant is given liberty to file another application in accordance with law. No order as to costs.


MEMBER (A)

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